



IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION  
IN ITS COMMERCIAL DIVISION

INTERIM APPLICATION (L) NO.36013 OF 2024  
IN  
COM IPR SUIT (L) NO.35947 OF 2024

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Novex Communications Private Ltd.

...Applicant /  
Plaintiff

*Versus*

Sports Authority of India

...Defendant

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Mr. Rashmin Khandekar, Ms. Nirali Atha and Ms. Riti Gada i/b. Dua Associates for the Applicant / Plaintiff.

Mr. Deepak Sharma with Ms. Kajal Sharma for Defendant.

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CORAM : R.I. CHAGLA J.

DATE : 29TH NOVEMBER, 2024.

ORDER :

1. The learned Counsel appearing for the Defendant states that he has only recently been provided with the papers in the above matter and has no instructions.

2. The urgency for moving the matter has been expressed by the Mr. Khandekar viz. that an event "HT City Unwind" has been

organized tomorrow i.e. 30th November, 2024 at the subject premises belonging to the Defendant.

3. Considering that the learned Counsel for the Defendant has sought time and that the event is organized tomorrow, the Defendant shall communicate to the organizers of the event that they shall not communicate the sound recording of the songs assigned and authorized to the Plaintiff at the subject premises where the event is organized without obtaining license from the Plaintiff. The Defendant shall also not communicate the sound recordings of the songs assigned or authorized to the Plaintiff at the subject premises without obtaining license from the Plaintiff.

4. The Defendant shall file the Affidavit to this effect within a period of one week from today i.e. on or before 6th December, 2024.

5. The Interim Application shall be placed under the caption for ad-interim relief on 10th December, 2024.

**[ R.I. CHAGLA J. ]**